

K. C. Vasanth Kumar and Another

Vs

State of Karnataka

Writ Petitions Nos. 1297-98 and 1407 of 1979, 4995-97 of 1980 and 402 of 1981

(A. P. Sen JJ)

19.09.1988

ORDER

SEN, J.-

1. By a separate order dated May 8, 1985 I had added of few words of my own, for reasons to follow. Since then I have read and re-read the very erudite and learned opinions recorded by my learned brethren. I find that my separate opinion has invited adverse criticism since there are no discernible principle, for want of reasons. I have said what I wanted in my opinion, and I cannot profitably add anything more. I am now convinced that giving of reasons in this particular case, would add to further confusion.

2. I accordingly direct the deletion of the following sentence at the end of the opinion delivered :
"Reasons for this decision will follow".

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